

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1123 of 2004.

Allahabad this the 01st day of October 2004.

Hon'ble Mr. A.K. Bhatnagar, Member-J.
Hon'ble Mr. D.R. Tiwari, Member-A.

Sumita Rani Singh
D/o Shri Awadh Bihari Singh,
R/o 815/H, Diesel Loco Motive Works,
Varanasi.
District Varanasi.

.....Applicant.

(By Advocate : Sri S Mandhyan)

Versus.

1. Union of India
through General Manager,
Diesel Loco Motive Works,
Varanasi.
2. General Manager (P)
Diesel Loco Motive Works,
Varanasi.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O_R_D_E_R

(By Hon'ble Mr. A.K. Bhatnagar, J.M)

By this O.A., the applicant has prayed for quashing the order dated 29.10.2003 issued by respondent No.2 (Annexure -1). He has further prayed for a direction to the respondents not to give effect the order dated 29.10.2003 with a further direction to the respondents to decide the detailed representation preferred by the applicant.

2. Sri S Mandhyan learned counsel for the applicant submitted that against his grievance he has filed a

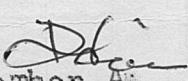
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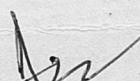
representation but the same is not available on record. Learned counsel for the applicant further submitted that applicant will be satisfied if he is given a liberty to file a fresh representation within 10 days and the same be decided by the respondents within a stipulated period.

3. Learned counsel for the respondents has got no objection if the representation of the applicant is decided by the respondents as per rules.

4. Accordingly, the O.A. is finally disposed of with by granting ten days time to the applicant to file a fresh representation from the date of receipt of ^{✓ to respondent No. 2} a copy of the order and with a direction to decide the same within a period of three months from the date of receipt of such representation alongwith copy of the order, if so filed.

No costs.


Member-A


Member-J.

Manish/-